

In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP No. 173/2002

Ram Swaroop Natarani Versus C.A. G. & Ors.

Date of Order	Orders
18.4.2002	Mr. Vinod Goyal - Counsel for the applicant.

Heard the learned Counsel for the applicant.

The learned Counsel for the applicant seeks to withdraw the O.A. by giving suitable direction to the respondents to decide the representation dated 18.3.2002 by a reasoned and speaking order, within a specified time.

In view of the submissions made before us we direct respondent No.2 to decide the representation Annex-A7, dt. 18.3.2002 within a period of 2 months from the date of receipt of a copy of this order, by a reasoned and speaking order, considering the grievances as per rules. The applicant shall at liberty to approach the appropriate forum, if so advised, subject to limitation.

(H.O. Gupta)
Member (A)

(S. K. Agarwal)
Member (J).

Received
Vinod
23.4.02

Regd. copy of
order & CR
sent to R2
vsk 500
Date 23/4/02